

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Service Tax Appeal No. 87707 of 2016

(Arising out of Order-in-Original No. PUN-SVTAX-000-COM-014-16-17 dated 28.09.2016 passed by the Commissioner of Service Tax Commissionerate, Pune.)

M/s. Palande Courier P. Ltd.
2/3, Erandawane, Karve Road,
Pune – 411 004

.....Appellant

VERSUS

Commissioner of Service Tax-I, Pune
F-Wing, 3rd Floor, ICE House,
41/A ICE House, Sassoon Road,
Opp. Wadia College, Pune – 411 001

.....Respondent

APPEARANCE:

Shri Ashish Palande, Director of the Appellant Company

Shri A.P.S. Parihar, Suptd., Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85517/2024

Date of Hearing: 16.05.2024

Date of Decision: 16.05.2024

PER: DR. SUVENDU KUMAR PATI

Director of the Company is present. In submitting Form No. SVLDRS-1 & Form No. SVLDRS-4 issued under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019", he requests for closure of their appeal as they have settled the dispute under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019".

2. Learned Authorized Representative for the Respondent Department is present. He has received the copy of Form No. SVLDRS-1 & Form No. SVLDRS-4 respectively and he admits that appeal number and amount are matching except the period of dispute which appears to be typographical error with the present appeal. Settled amount is also paid.

3. Having regard to the submissions and to the fact that Appellant has settled the issue under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019", we dismiss the appeal as withdrawn.

(Dictated and pronounced in open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Prasad